

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4195  
ANSWERED ON:06.09.2012  
AUCTION UNDR OALP  
Shankar Alias Kushal Tiwari Shri Bhisma

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the details of the oil and gas blocks which have been auctioned upto 2010-2011 under the Open Acreage Licensing Policy (OALP) and the total revenue earned therefrom;
- (b) whether the Government has any proposal to replace OALP to New Exploration Licensing Policy (NELP);
- (c) if so, the details thereof; and
- (d) the revenue likely to be earned under NELP?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N.SINGH)

(a) to (c). So far, no oil/gas exploration block has been offered for bidding under Open Acreage Licensing Policy (OALP).

(d) The actual revenues from the blocks awarded under NELP depend on several factors, such as exploration success leading to commercial discoveries, subsequent field development and petroleum prices etc.

So far, 6 oil/gas discoveries in three NELP blocks have been put on commercial production. Other discoveries are under various stages of evaluation/appraisal/commerciality/development.

Under the NELP, royalty @ 12.5% on onland oil and @ 10% on onland gas production are payable to the concerned State Governments. The royalty @ 10% on offshore oil and gas production (5% in case of deepwater blocks for the first seven years of commercial production) are payable to the Central Government. In addition, profit petroleum will be shared between the Contractor(s) and the Central Government as per the rates under the Production Sharing Contracts (PSCs) based on transparent bidding process. The State/Central Governments also receive Petroleum Exploration License (PEL) and Mining Lease (ML) fees and other applicable statutory taxes and levies.